

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB) 625 (ND)/2017

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.01.2018**

**NAME OF THE COMPANY: Indus Container Lines Pvt. Ltd. Vs. Geo Express Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 7 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**For the Petitioner:** Mr. Anshul Rai, Advocate


**For the Respondent:** None


**ORDER**

Ld. Counsel for the Petitioner has filed the Affidavit of Service deposing that the steps taken by him to serve the respondent by various modes have returned back unserved.

Notice to the CD as well as through its Directors have returned unserved. Steps of service have also been taken by the Bench vide Email sent to the registered corporate Email ID. Despite the same, none is present on their behalf. They are proceeded ex parte. Arguments of the petitioner heard.

Reserved for orders.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**